

**Central Administrative Tribunal  
Principal Bench**

**OA No.1286/2016**

New Delhi, this the 07<sup>th</sup> day of April, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Ms. Arti Rani  
D/o Shri Anand Prakash  
R/o H. No.156, Village Taj Pur Khurd,  
P.O. Chhawla, New Delhi 110 071.

Aged about 26 years,  
(Candidate towards combined  
higher secondary level examination) .... Applicant.

(By Advocate : Shri Ajesh Luthra)

Versus

1. Staff Selection Commission  
Through its Chairman  
(Head Quarter)  
Block NO.12, CGO Complex,  
Lodhi Colony,  
New Delhi.
2. Staff Selection Commission  
Through Regional Director (CR)  
Staff Selection Commission,  
21-23, Lowther Road,  
Allahabad 211 002.
3. Union of India  
Through its Secretary,  
DoP&T, South Block,  
New Delhi. ... Respondents.

(By Advocate : Shri Gyanendra Singh)

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman :**

Shri Ajesh Luthra, learned counsel for the applicant submits that due to inadvertence, Union of India has not been impleaded as a party respondent. He has made submissions to implead Union of India as party respondent. The prayer is allowed. Union of India is directed to be impleaded as a party respondent. Learned counsel for the applicant is

permitted to make necessary correction in the Application in the open court. Correction stands made.

2. Keeping in view the facts and prayer made in the OA, we are disposing of this Application at this stage without insisting for the counter.

3. Briefly stated, the facts of the case are that the applicant was a candidate for the post of Data Entry Operator (DEO) and Lower Division Clerk (LDC). The vacancies having been notified by the Staff Selection Commission (SSC), she was issued an Admit Card under Roll No.3011609938. The result of the selection came to be declared on 09.10.2015. The applicant is shown to have secured 357.25 marks and was declared successful with 2<sup>nd</sup> rank in the selection list for the post of DEO in CAG. It is stated that all other selectees except the applicant were appointed. The applicant received a show cause notice dated 26.11.2015 alleging that she has indulged in malpractice/unfair means in the written examination. She was asked to submit certain documents and furnish her explanation. The applicant replied to the said show cause notice. She also sought information under the RTI Act, 2005. However, no written reply was provided to her. It is stated that on enquiry, the applicant was informed that the documents relating to her examination have been sent to Forensic Experts for handwriting/signature match/mismatch opinion. The applicant has also made a representation dated 22.03.2016 (Annexure A-9).

4. The grievance of the applicant is that the respondents have not taken any decision either on the representation or in respect of her appointment for the post on the basis of her selection.

5. Keeping in view the above circumstances, we dispose of this Application with the direction to the respondents to ensure that the

necessary information from the concerned Forensic Laboratory is obtained within a period of six weeks from the date of receipt of a copy of this order, and on consideration of the opinion of the expert, consequential decision be taken within a period of two weeks thereafter.

**(Nita Chowdhury)**  
**Member (A)**

**(Permod Kohli)**  
**Chairman**

/pj/